

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION No.1340/2020

State Vs. Charanjeet Singh

FIR No.23/2020

PS Bharat Nagar

The bail order has been placed by bail section through the WhatsApp message on the mobile phone of the concerned court staff.

It has been mentioned by the concerned Deputy Superintendent Jail No.3, Tihar that as per the record, the accused Charanjeet Singh @ Lucky S/o Mehar Singh was lodged in the jail in FIR No.20/20 Ps Bharat Nagar but as per the release order the FIR number mentioned was 23/20 PS Bharat Nagar.

In facts, issue notice to the IO as well as the Ld. Defence counsel for providing the correct and proper particulars of the case for 15.06.2020.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION No.1441/2020

State Vs. Manwal Hebram

FIR No.56/2020

PS Ashok Vihar

The bail order has been placed by bail section through the WhatsApp message on the mobile phone of the concerned court staff.

It has been mentioned by the concerned Deputy Superintendent Jail No.8, Tihar that as per the custody warrant the sections are 376/323/370/506/34 IPC and 6 POSCO Act, however as per released warrant the sections mentioned are 376/323/506/344 IPC.

In facts, issue notice to the IO as well as the Ld. Defence counsel for providing the correct and proper particulars of the case for 15.06.2020.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

Satish Chauhan Vs. Secretary Government of NCT of Delhi

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present civil suit has been taken up for hearing through video conferencing with the consent of Ld. Counsel for the plaintiff.

I have received the advance copy of the civil suit through electronic medium.

Present: Sh. Deepak Chauhan, Ld. Counsel for the plaintiff.

Heard.

Upon request of Ld. Counsel for the plaintiff, put up for further proceedings on 16.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Counsel for the plaintiff. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

Poonam Goyal Vs. Ajay Goyal

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present civil suit has been taken up for hearing through video conferencing with the consent of Ld. Counsel for the plaintiff.

I have received the advance copy of the civil suit through electronic medium.

Present: Sh. Rishab Gulati, Ld. Counsel for the plaintiff.

Heard.

The Ld. Counsel for the plaintiff has submitted that the defendants have been served through email. He has submitted that he would file the service report on next date of hearing.

Upon request of Ld. Counsel for the plaintiff, put up for filing of service report and further consideration on 15.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Counsel for the plaintiff. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

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HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Alok/APPLICANT/ACCUSED IN CASE FIR No.177/19 POLICE STATION Aman Vihar Under Section 307/34 IPC & 25 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Rajesh Harnal, Ld. Counsel for the applicant/accused.

Report received.

Submissions heard.

Ld. Counsel for the applicant has submitted that the regular bail application of the applicant has been filed, however he is pressing it under the guidelines dt. 18.05.2020 of Hon'ble HPC.

In view of submissions, let a report regarding previous involvement and date of custody be called from the IO and a conduct report of the applicant be called from the concerned Jail Superintendent alongwith the nominal roll.

Put up for consideration on 19.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Vicky @ Gogi/APPLICANT/ACCUSED IN CASE FIR No.557/17 POLICE STATION Mangol Puri Under Section 302/148/149/34 IPC & 25/27 Arms Act

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Sandeep Kumar, Ld. Counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that as the accused is involved in other cases also, hence his case does not fall within the criteria laid down by Hon'ble HPC. He has however submitted that the applicant is praying for interim bail as the grand mother of the applicant is seriously ill and wants to see the applicant before her death.

Let the IO verify the facts and file a report.

Put up on 18.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Mohan/APPLICANT/ACCUSED IN CASE FIR No.19/18 POLICE STATION Begampur Under Section 302/34 IPC & 25 Arms Act

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Kumar Kundan, Ld. Counsel for the applicant/accused.

Reply received.

Submissions heard.

At the very outset and without addressing any arguments, the Ld. Counsel for the applicant wants to withdraw the said application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

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HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Monu @ Badshah/APPLICANT/ACCUSED IN CASE
FIR No.85/13 POLICE STATION Ashok Vihar.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Ld. counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that the applicant is already on bail in this case, however as he was earlier in custody in other multiple cases also, hence inadvertently the fact of 'on bail' has not been mentioned on the production warrants of the applicant by the concerned court staff. He has prayed that a report in that regard be called from the jail.

The Ld. Addl. PP for the state has submitted that the IO has mentioned in the report that the fact of applicant being on bail or not on bail in this case be called from the court concerned.

The Ld. Counsel for applicant has submitted that due to Covid-19 situation the court record is not available due to which his earlier bail application was dismissed on 03.06.2020 with liberty to file afresh.

In view of abovesaid submissions, a report be called from the concerned Jail Superintendent if the accused is on bail or not on bail in this matter.

Put up on 19.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence

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counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Santok Singh/APPLICANT/ACCUSED IN CASE FIR No.122/18 POLICE STATION Crime Branch Under Section 15/25 NDPS Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. J.S. Khushwaha, Ld. counsel for the applicant/accused.

Submissions heard.

Reply has been filed by the IO wherein he has sought more time to verify the medical documents and to file a detailed reply.

IO to verify the medical documents and file a proper detail reply.

Put up for consideration on 19.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Nikhil @ Shankat Maharaj/APPLICANT/ACCUSED
IN CASE FIR No.786/18 POLICE STATION Mangol Puri Under Section
302/394/397/34 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Vishavnath Kumar, Ld. counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant/accused has prayed that the report of the applicant regarding previous involvement be called from the IO and his conduct report be called from the Jail Superintendent.

Let the said reports be called.

IO to also file reply to the interim bail application.

Put up for consideration on 19.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Joginder @ Jogi @ Sonu/APPLICANT/ACCUSED
IN CASE FIR No.80/19 POLICE STATION Ashok Vihar Under Section
302/120-B/34 IPC & 25/27 Arms Act

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present interim bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Aseem Bhardwaj, Ld. Counsel for the applicant/accused.

Reply received.

Submissions heard.

During arguments, Ld. Counsel for the applicant wants to withdraw the said application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Sandeep @ Golu @ Deepu/APPLICANT/ACCUSED
IN CASE FIR No.241/19 POLICE STATION Mangol Puri Under Section
302/307/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Ramesh Kumar, Ld. Counsel for the applicant/accused.

Submissions heard.

The verification report of the medical documents by the IO has not been received.

SHO/IO is positively directed to verify the said medical documents and file a report on the next date of hearing.

Put up on 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Deepak @ D.K/APPLICANT/ACCUSED IN CASE
FIR No.815/13 POLICE STATION Mangol Puri Under Section 302/308/34
IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Narender Bist, Ld. counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that the applicant is praying for interim bail as his case is covered within the guidelines of Hon'ble HPC dt. 18.05.2020.

In view of the submissions, let the previous involvement and conduct report alongwith nominal roll of the applicant be called from the concerned Jail Superintendent and the IO/SHO concerned.

Put up on 19.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Nishant/APPLICANT/ACCUSED IN CASE FIR No.84/2020 POLICE STATION Rani Bagh Under Section 376 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present **anticipatory** bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

Reply of IO received.

Issue notice of the application to the prosecutrix through IO to be present through electronic mode for the next date of hearing.

Put up on 16.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Suraj @ Kaku /APPLICANT/ACCUSED IN CASE
FIR No.1129/2017 POLICE STATION Aman Vihar Under Section 302/307/34
IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Gajraj Singh, Ld. Counsel for the applicant/accused.

Submissions heard.

The reply from the IO has been received by Ld. Addl.PP for the state on his mobile which has been sent on the mobile phone of my concerned court staff. The Ld. Addl. PP for the state has submitted that the IO has verified the address of the accused as correct.

The Ld. Counsel for the applicant has submitted that interim bail was granted to the applicant on 09.06.2020 in view of the guidelines of Hon'ble HPC by the Ld. Predecessor Duty Judge. He has submitted that despite that the concerned Jail Superintendent has not released the applicant and has requested for address and name of the father of the applicant. He has submitted that the first custody warrant of the applicant is on record which mentions the name of the father of the applicant as Sh. Prithvi Singh and address as H.No.H-51, Gali No.1, Prem Nagar-I, Kirari, Delhi. He has submitted that the said father's name and address of the applicant is correct.

In facts, the said intimation be immediately sent to concerned Jail Superintendent. Copy of this order be also sent to concerned

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Jail Superintendent immediately.

Disposed of accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Kitab Singh @ Kejriwal /APPLICANT/ACCUSED IN
CASE FIR No.484/18 POLICE STATION Aman Vihar Under Section
302/323/34 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Brahmanand Gupta, Ld. Counsel for the applicant/accused.

Submissions heard.

The conduct report of the applicant has not been received from concerned Jail Superintendent. The said report be called for next date of hearing.

Put up on 18.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

Satpal Vs. Kiran Gupta & Anr.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present civil suit has been taken up for hearing through video conferencing with the consent of Ld. Counsel for the plaintiff.

I have received the advance copy of the civil suit through electronic medium.

Present: Sh. Sandeep Mandar, Ld. Counsel for the plaintiffs.

Heard.

The Ld. Counsel for the plaintiffs has submitted that the defendants have been served through WhatsApp. He has prayed for interim protection, however has admitted that he has not filed any service report. He has submitted that he would file the service report alongwith affidavit on next date of hearing.

Upon request of Ld. Counsel for the plaintiffs, put up for filing of service report and further consideration on 16.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Counsel for the plaintiffs. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

Sachin Jain Vs. Monika Chadha & Ors.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present civil suit has been taken up for hearing through video conferencing with the consent of Ld. Counsel for the plaintiff.

I have received the advance copy of the civil suit through electronic medium.

Present: Sh. Pranay Jain, Ld. Counsel for the plaintiffs.

Heard.

Upon request of Ld. Counsel for the plaintiffs, put up for consideration on 15.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Counsel for the plaintiffs. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Neeraj @ Bittoo/APPLICANT/ACCUSED IN CASE FIR No.484/18 POLICE STATION Aman Vihar Under Section 302/325/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Pradeep Rana, Ld. Counsel for the applicant/accused.

Reply of interim bail has been received.

Submissions heard.

The Ld. Counsel for the applicant has submitted that the mother of the applicant expired on 10.06.2020. He has admitted that her cremation has already been done, however the interim bail would be required for other ceremonies.

Ld. Addl. PP for the state has submitted that the address verification report of the applicant should be called from the IO. The Ld. Counsel for the applicant has submitted that the same may be called.

In facts, let the IO verify the residential address of the applicant and file a report.

Put up on 15.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Manwal Hembram/APPLICANT/ACCUSED IN CASE
FIR No.56/20 POLICE STATION Ashok Vihar Under Section 323/376/506/34
IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Ms. Deepa Aggarwal, Ld. Counsel for the applicant/accused.

Submissions heard.

Without addressing any arguments, the Ld. Counsel for the applicant wants to withdraw the said bail application.

In facts, the said bail application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Deen Dayal/APPLICANT/ACCUSED IN CASE FIR No.126/2020 POLICE STATION Budh Vihar Under Section 457/380/411/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Nitin Mehta, Ld. Counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that the applicant is involved only U/s 411 IPC in this case, whereas Ld. Addl. PP for the state has submitted that the matter is also U/s 457/380 IPC.

Ld. Counsel for the applicant has prayed that a report be called from the IO mentioning the particular section of IPC which has been invoked against the applicant.

In facts, let this report be called from the IO.

Put up on 16.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Veenu @ Nikhil/APPLICANT/ACCUSED IN CASE FIR No.557/17 POLICE STATION Mangol Puri Under Section 302/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Ikrant Sharma, Ld. counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that applicant was granted interim bail for 45 days in view of the guidelines of Hon'ble HPC dt. 18.05.2020 on 04.06.2020 by Ld. Predecessor Duty Judge, however the concerned Jail Superintendent has not released the applicant so far due to not mentioning of complete sections in the said order.

Ld. Addl. PP for the state and Ld. Counsel for the applicant have submitted that in the said circumstances, the IO/SHO should be directed to intimate the concerned Jail Superintendent No.4, Tihar about the correct particulars of the case upon which the concerned Jail Superintendent should comply with the interim bail order dt. 04.06.2020.

In view of said submissions, the IO/SHO PS Mangol PUri is directed to immediately intimate the concerned Jail Superintendent about the correct particulars and sections of the case upon which the concerned Jail Superintendent is directed to immediately

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comply with the interim bail order dt. 04.06.2020.

Copy of this order be immediately sent to the concerned Jail Superintendent and IO/SHO.

Order accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION No. 1435/2020 OF Adil Khan @ Ashish Sharma/APPLICANT/ACCUSED IN CASE FIR No.36/15 POLICE STATION Maurya Enclave Under Section 302/395/396/397/412/120-B/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Kuldeep Sharma, Ld. Counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that he is praying for interim bail in view of the directions dt. 18.05.2020 of Hon'ble HPC.

The custody period and conduct report of the applicant have been received from Jail Superintendent. No report has been received for previous involvement of applicant from the IO.

Let a report in that regard be called from the IO and put up on 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION No. 1471/2020 OF Adil Khan (Ashish Sharma)/APPLICANT/ACCUSED IN CASE FIR No.36/15 POLICE STATION Maurya Enclave Under Section 302/395/396/397/412/120-B/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Kuldeep Sharma, Ld. Counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that inadvertently two bail applications of the applicant/accused have been filed and the another one is also fixed today. He wants to withdraw the present application.

In facts, the present application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Sonu @ Himmat @ Chiku /APPLICANT/ACCUSED
IN CASE FIR No.243/17 POLICE STATION Begampur Under Section
302/120-B/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Ajay Kumar Pipania, Ld. counsel for the applicant/accused.

Submissions heard.

It has been submitted that some additional documents which were filed by the applicant were earlier taken on record, however no further reply has been received from the IO qua said additional document.

Upon joint request, IO to file further reply on the additional documents.

Put up for consideration on 19.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Umesh @ Kala/APPLICANT/ACCUSED IN CASE
FIR No.83/18 POLICE STATION Maurya Enclave Under Section
302/307/120-B/34 IPC & 25 & 27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Ajay Kumar Pipania, Ld. counsel for the applicant/accused.

Submissions heard.

It is an application for filing additional documents in the interim bail application of accused Umesh @ Kala. The Ld. Counsel for the applicant /accused has submitted that inadvertently its date has been fixed for today whereas the main application has already been dismissed yesterday. He wants to withdraw the present application. It is disposed of accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Aniket @ Aashiq /APPLICANT/ACCUSED IN CASE FIR No.367/19 POLICE STATION Ashok Vihar Under Section 376(2n), 376(3) IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Ravinder Kumar Singh, Ld. Counsel for the applicant/accused.

The complainant/prosecutrix is not present today. Issue notice to the complainant/prosecutrix through IO/SHO for appearance through video conference for next date of hearing.

Put up for consideration on 19.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Gaurav @ Golu/APPLICANT/ACCUSED IN CASE
FIR No.83/18 POLICE STATION Maurya Enclave Under Section
302/307/120-B/34 IPC & 25/27/54/59 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Praveen Dabas, Ld. Counsel for the applicant/accused.

Ld. Counsel for the applicant/accused has prayed for sometime to file some documents.

At request of Ld. Counsel for the applicant/accused, put up on 16.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Suresh Singh @ Chintu/APPLICANT/ACCUSED IN CASE FIR No.373/20 POLICE STATION Bharat Nagar Under Section 307/34 IPC & 25/27 Arms Act.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Amit Kaushal, Ld. Counsel for the applicant/accused.

Submissions heard.

A report has been received from the IO regarding previous involvement of the accused/applicant, however no report has been received after verification of the alleged ill health of the wife of the applicant.

Let a report be called from IO in that regard and put up on 15.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Naveen Kumar/APPLICANT/ACCUSED IN CASE
FIR No.264/20 POLICE STATION Aman Vihar.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Surender Kumar, Ld. Counsel for the applicant/ accused.

Sh. Bharat Bhusan, Ld. Counsel for the complainant.

Reply of IO has been received on the mobile phone of the concerned court staff.

Submissions heard.

During arguments, Ld. Counsel for the applicant submits that inadvertently the said application has been filed U/s 439 Cr. PC whereas the application was to be filed U/s 438 Cr. PC. He has submitted that he wants to withdraw the said application with liberty to file a proper application.

In facts, the said application is dismissed as withdrawn with liberty as prayed for as per law.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Amit Gaur/APPLICANT/ACCUSED IN CASE FIR No.223/19 POLICE STATION Budh Vihar Under Section 419/420/408/467/468/471/34 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Sayeed Hussan Ishfani, Ld. counsel for the applicant/accused.

Reply of IO received on the mobile phone of the court staff.

Submissions heard.

It is submitted by the Ld. Counsel for the applicant/accused that the wife of the applicant who is also a co-accused in this case fell from stairs and has suffered severe injuries in her backbone with slip disc. He has submitted that he was earlier granted interim bail of 45 days for her operation on 30.04.2020 by Ld. Predecessor Duty Judge, however now her operation has been fixed for 25.06.2020 and the copy of the said document of K.S. Nursing Home is on record. He has prayed for further extension of interim bail.

The Ld. Addl. PP for the state has submitted that an undertaking may be taken from the Ld. Counsel for the applicant that he would not seek any further extension on any ground whatsoever and would surrender thereafter.

The Ld. Counsel for the applicant has submitted that the applicant gives an undertaking that he would not seek any further extension of the interim bail on any ground whatsoever including the medical condition of the wife of the accused/applicant.

The record would show that earlier the applicant was granted interim bail on the ground that the wife of the accused fell from the stair case. The copy of medical document is on record showing that her surgery is now fixed for 25.06.2020. In the said circumstances, the application is disposed of with the directions that the interim bail of applicant/accused as granted by Ld. Predecessor Duty Judge on 30.04.2020 is extended for a period of 28 days from today on the same terms and conditions as mentioned in the order dt. 30.04.2020. It is however clarified that in view of undertaking given by Ld. Counsel for the applicant/accused, the applicant/accused shall not seek any further extension of interim bail on any ground whatsoever.

Application is disposed of accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Bhavnesh @ Bhima /APPLICANT/ACCUSED IN CASE FIR No.2306/14 POLICE STATION Mangol Puri Under Section 302/34 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Rakesh Kumar Sharma, Ld. Counsel for the applicant/accused.

Submissions heard.

The Ld. Counsel has submitted that he has filed the application for interim bail under the guidelines of Hon'ble HPC.

In facts, a report regarding the previous involvement and conduct of the applicant/accused be called from IO and Jail Superintendent.

Be put up on 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Vijay @ Sahil @ Budhu /APPLICANT/ACCUSED IN
CASE FIR No.81/17 POLICE STATION Bharat Nagar Under Section 302/34
IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Anwar Ahmad Khan, Ld. Counsel for the applicant/accused.

Submissions heard.

Ld. Counsel for the applicant has submitted that he is not pressing his interim bail application on the guidelines of Hon'ble HPC. He has submitted that he is pressing the application only on the ground of ill health of the mother of the applicant.

Ld. Addl. PP for the state has submitted that no verification report has been received and the IO has sought time for verification and he has also not received the medical documents.

The medical documents be supplied to the IO, who is directed to verify the same and report.

Put up for consideration on 17.06.2020.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Mahesh @ Rahul @ Mandi /APPLICANT/ACCUSED
IN CASE FIR No.320/19 POLICE STATION Shalimar Bagh Under Section
304/323/34 IPC.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19. I have received the advance copy of the bail application on my official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. Digvijay Singh, Ld. Counsel for the applicant/accused.

Reply of the IO received.

Submissions heard.

During arguments, Ld. Counsel for the applicant wants to withdraw the said application.

In facts, the said application is dismissed as withdrawn.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020

12.06.2020

HEARING THROUGH VIDEO CONFERENCING

BAIL APPLICATION OF Tushar /APPLICANT/ACCUSED IN CASE FIR No.63/2020 POLICE STATION Rani Bagh Under Section 376/506 IPC

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present **anticipatory bail** application has been taken up for hearing through video conferencing with the consent of Ld. Additional Public Prosecutor to contain the spread of COVID-19.

I have received the advance copy of the bail application on official e-mail.

Present: Sh. Kumar Sanjay, Ld. APP for the State.

Sh. C. Prakash and Sh. Kuldeep, Ld. Counsels for the applicant/accused.

Prosecutrix with IO ASI Geeta through V.C.

Reply received.

Submissions heard.

Ld. Counsel for the applicant has argued that it is the third anticipatory bail of the applicant. He has submitted that first anticipatory bail application was dismissed by Sessions Court on 26.02.2020 and the second application was dismissed as withdrawn on 23.03.2020. He has submitted that now there are change of circumstances. He contended that the applicant asked about his lost amount of Rs. 25,000/- from the prosecutrix who was working as a maid in the family, the applicant subsequently got his money from his almirah, however the complainant/prosecutrix continued to be annoyed and her services were terminated on the same day. He argued that the complainant in connivance with her associates has falsely involved the applicant in this case to extort money from his family. He argued that there reading of FIR would show that the

applicant has been falsely implicated in this case. He contended that the alleged incident had taken place on 23.01.2020 whereas the FIR was got registered only on 08.02.2020 which would show that there is a delay in registration of the FIR. He has submitted that the father of the applicant was present at home and would have come if complainant would have raised alarm. He has prayed that anticipatory bail be granted to the applicant.

Ld. Addl. PP for the state has submitted that the present bail application is not maintainable and further that as per report of the IO, the prosecutrix has supported the case of the prosecution in her statement U/s 164 Cr. PC. He has also submitted that the custodial interrogation of the applicant is required.

The case of the prosecution as per report of the IO is that the prosecutrix had come to Delhi from Assam in search of a job and met one Manoj who stated that he ran a placement agency. Said Manoj got the prosecutrix a job of maid at the house of the accused. As per report of the IO, on 23.01.2020 at about 10:00 pm, Mr. Praveen Thakur i.e the employer of the prosecutrix was present at the house and had gone to sleep in his bedroom after taking dinner. As per report, after sometime, the applicant/accused Tushar entered the house after the prosecutrix had opened the door while responding to the door bell. The prosecutrix went to kitchen for preparing food for applicant but he caught hold of her from behind and took her in lobby on her bed, he made forcible physical relations with her and also threatened to kill her if she would disclose the incident to anyone. As per report of the IO, the prosecutrix left the job on 31.01.2020 and went to Mr. Manoj, told him about the incident but he ignored her. She ultimately made a PCR call on 07.02.2020 from Rohini Court. As per report of the IO,

the statement of the prosecutrix U/s 164 Cr. PC was also recorded wherein she corroborated her previous version and supported the allegations. IO has mentioned in her report that the applicant is absconding, he is evading his arrest and NBWs have also been issued against him. IO has also mentioned in her reply that the custodial interrogation of the application is required.

It is an admitted position that the anticipatory bail application of the applicant has already been dismissed by the Ld. Sessions Court on 26.02.2020. The allegations of rape against the applicant are very serious in nature. It seems that the custodial interrogation of the applicant would be required to unearth the complete case facts.

Considering the facts of the case, seriousness and gravity of the offence and as the custodial interrogation of the applicant is required, the applicant is not entitled to anticipatory bail and his bail application is dismissed accordingly.

Let the digitally signed copy of this order be supplied to the Ld. Defence counsel as well as to the I.O. The signed copy be placed on the record.

(Amit Bansal)

Duty Judge/PO MACT /(N-W)
Rohini Courts, Delhi/12.06.2020